

WRITTEN ANSWERS TO QUESTIONS

Use of Quality Material for Construction of DDA Flats

*187. SHRI ARJUN SINGH YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of DDA flats, balconies and their roofs that collapsed during the last one year and the reasons therefor?

(b) whether the matter was investigated into and if so, the outcome thereof;

(c) the reasons for not taking concrete steps to use quality material in the construction of flats; and

(d) the details of the findings of the committee appointed to go into the use of poor quality construction material?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): (a) and (b). In one case a small portion of the roof projection over the balcony of a DDA flat at Pitampura collapsed. Samples were sent for testing and results recently received are under analysis.

In another case there was settlement of foundation of 2 houses in Vasant Kunj Pocket 4, Sector 'C' which is reported to be as not a building collapse but caused by settlement of earth beneath the houses. The matter is already under detailed examination in consultation with experts from C.B.R.I. Roorkee and IIT Delhi.

(c) Adequate steps to ensure quality materials in the construction of flats are already being taken.

(d) No committee has been appointed.

Increase in House Rent for Government Accommodation

*188. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the 4th Pay Commission vide their recommendations in para 14.32 were of the view that rent for Government accommodation should be recovered at a flat rate applicable throughout India;

(b) if so, the details of the instructions issued by the Government on the subject; when the rent was revised last and the extent to which it has been revised after the acceptance of the Report;

(c) whether the rent has again been enhanced in the recent past; if so, the details thereof and the reasons therefor;

(d) whether the upkeep and maintenance of the Government accommodation is not done according to standards laid down by the Government; and

(e) if so, the reasons for not providing essential amenities and facilities in the Government accommodation commensurate with the increase in the rent?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): (a) Yes, Sir.

(b) and (c). A copy of this Ministry's Office Memorandum No. 12035 (1)/85-Pol.IV Vol. III (I) dated 7.8.87 containing the instructions and the flat rate of licence fee fixed for each type of accommodation based on the 4th Pay Commission's recommendations is given below in Statement - I). These rates were last revised w.e.f. 1.7.1990 vide Office Memorandum dated 28.6.1991 (copy given below in Statement-II). When additions, alterations and the construction